

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI FRIDAY BENCH 'FRIDAY-A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K.N. CHARY, JUDICIAL MEMBER**

**ITA No.7567/Del/2018
Assessment Year : 2014-15**

**ITO, WARD 10(2),
C.R. BUILDING,
NEW DELHI – 2**

(Appellant)

**Vs. M/S GOLDER ASSOCIATES
CONSULTING (INDIA) P. LTD.,
69/9, VASANT VIHAR,
NEW DELHI – 57
PAN : AADCG1080E**

(Respondent)

Appellant by : Sh. Saras Kumar, Sr. DR.
Respondent by : Ms. Shreya Singhal, CA

Date of hearing : **21.08.2020**
Date of pronouncement : **21.08.2020**

ORDER

PER G.S. PANNU, VP :

This appeal by the Revenue for the assessment year 2014-15 is directed against the order of learned CIT(A)-4, New Delhi dated 18.9.2018.

2. Vide letter dated 16th March, 2020, the learned counsel for the assessee has submitted that the tax effect in this appeal by the Revenue is below Rs. 50 lakhs. The CBDT in its Circular No.17/2019 dated 8th August, 2019 has revised the monetary limit for filing of the departmental appeals to the ITAT at Rs. 50 lakhs. She has, therefore, requested that the Revenue's appeal may be dismissed.

3. Learned Senior DR agreed that the tax effect in this appeal of the Revenue is below Rs. 50 lakhs.

4. In view of the above position, we deem it proper to dismiss the appeal of the Revenue in the light of the Circular No.17/2019 of the CBDT dated 8th August, 2019, as not maintainable.

5. In the result, the appeal of the Revenue is dismissed.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 21st August, 2020.

Sd/-

Sd/-

(K.N. CHARY)
JUDICIAL MEMBER

(G.S. PANNU)
VICE PRESIDENT

SRB.

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar